

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.NO.390/2002 IN O.A.NO.1775/2000

(28)

Wednesday, this the 7th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Shiv Nandan Lal  
s/o Shri Bhikham Lal  
c/o Station Director  
All India Radio, New Delhi

..Applicant

(Applicant in person)

Versus

1. Shri Pawan Chopra, Secretary  
M/o Information & Broadcasting  
Shastri Bhawan, New Delhi

2. Shri N.S. Isac Atg., Director General  
All India Radio, Akashwani Bhawan  
New Delhi-1

3. Shri K.S. Sharma, Chief Executive Officer  
Prasar Bharti  
Akashwani Bhawan, New Delhi-1

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Our attention has been drawn by the respondents' learned counsel to the order dated 9.4.2003 passed by the Delhi High Court in CW-361/2003, whereby the operation of the Tribunal's order dated 7.1.2002 has been stayed.

2. In face of the same, as for present, the rule is discharged, but the applicant would have the right to take necessary proceedings if and when the stay is vacated.

( Govindan S. Tampi )  
Member (A)  
/ sumit /

*V.S. Aggarwal*

( V.S. Aggarwal )  
Chairman